

**In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

1. Navneet Kumar aged 34 years s/o Prem Dass, r/o Ward No. 3, Doli Mohalla Sujanpur, P.O. & Tehsil Sujanpur, Distt. Hamirpur (H.P.).

2. Anjali Rai aged 30 years d/o Sudama Rai, r/o 501/2, Maloya Small Flat, Maloya, P.O. Maloya Colony, Distt. Chandigarh.

Versus

General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Navneet Kumar aged 34 years s/o Prem Dass, r/o Ward No. 3, Doli Mohalla Sujanpur, P.O. & Tehsil Sujanpur, Distt. Hamirpur (H.P.) and Anjali Rai aged 30 years d/o Sudama Rai, r/o 501/2, Maloya Small Flat, Maloya, P.O. Maloya Colony, Distt. Chandigarh have filed an application alongwith affidavits declaration in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-08-2023 at Maa Bhadrkali Jyotish Kendra, Mata Mansha Devi Market Sector-4 Panchkula (Haryana) as per Hindu Rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 02-04-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 20-02-2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Neeraj Kumar s/o Sh. Duni Chand, r/o V.P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) 36 years old.

2. Ambi Kumari d/o Sh. Ramesh Kumar, r/o Village Siyala, P.O. Kalhel, Tehsil Churah, District Chamba (H.P.) 26 years old.

Versus

The General Public

Sh. Neeraj Kumar s/o Sh. Duni Chand, r/o V.P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) and Ambi Kumari d/o Sh. Ramesh Kumar, r/o Village Siyala, P.O. Kalhel, Tehsil Churah, District Chamba (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 30-12-2025 at Awah Mata Mandir, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 17-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 16-02-2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Dharam Pal s/o Sh. Bhagi Rath, r/o Village & P.O. Samirpur, Tehsil Tauni Devi, District Hamirpur (H.P.) 41 years old.
2. Manisha Kumari wd/o Sh. Lekh Raj, r/o Village Bairi Brahmna, P.O. Bhukkar at present d/o Sh. Ramesh Chand, Village Bhoti, P.O. Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.) 35 years old.

Versus

The General Public

Sh. Dharam Pal s/o Sh. Bhagi Rath, r/o Village & P.O. Samirpur, Tehsil Tauni Devi, District Hamirpur (H.P.) and Manisha Kumari wd/o Sh. Lekh Raj, r/o Village Bairi Brahmna, P.O. Bhukkar at present d/o Sh. Ramesh Chand, Village Bhoti, P.O. Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 10-01-2026 at Village Bairi Brahmna, P.O. Bhukkar, Tehsil Bhoranj, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this

court on or before 19-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 19-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H. P.)**

1. Sh. Rikshit Kumar s/o Sh. Surjeet Singh, r/o Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur (H.P.) 26 years old.
2. Archna Devi d/o Sh. Harnam Singh, r/o Village Rasoh, P.O. Kanjyan, Tehsil Bhoranj, District Hamirpur (H.P.) 28 years old.

Versus

The General Public

Sh. Rikshit Kumar s/o Sh. Surjeet Singh, r/o Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur (H.P.) and Archna Devi d/o Sh. Harnam Singh, r/o Village Rasoh, P.O. Kanjyan, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 19-01-2026 at Village Bhalat, P.O Harsour, Tehsil Barsar, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 27-03-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 20-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.).*

ब अदालत उप-मण्डल दण्डाधिकारी, भोरंज, जिला हमीरपुर (हि0प्र0)

1. श्री पंकज कुमार पुत्र श्री जगदीश चन्द, गांव कोटलू, डा0 पट्टा, तहसील भोरंज, जिला हमीरपुर (हि0प्र0)।
2. पूजा वर्मा पुत्री राजेश पासवान, हाऊस नं0 9, योगेन्द्रा विहार, नोवस्ता काशी, गांव कानपुर नगर, उत्तर प्रदेश प्राथिगण।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधिन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में पंकज कुमार व पूजा वर्मा ने दिनांक 21-02-2026 को आवेदन प्रस्तुत किया है कि उन्होंने दिनांक 26-07-2025 को हिन्दू रीति-रिवाजों के अनुसार विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत नन्धन, तहसील भोरंज में दर्ज नहीं हो सका। प्रार्थीगण अब इस विवाह को ग्राम पंचायत नन्धन में दर्ज करवाना चाहते हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर होकर दिनांक 28-03-2026 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।
